

give preference in allotment to marginal expansion in existing units.

उत्तर प्रदेश खादी तथा ग्रामोद्योग बोर्ड

१५६६. डा० महादेव प्रसाद : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष १९६२-६३ में अखिल भारतीय खादी तथा ग्रामोद्योग बोर्ड ने उत्तर प्रदेश खादी तथा ग्रामोद्योग बोर्ड की कुल कितनी धनराशि मंजूर की;

(ख) वास्तव में उस में से कितना धन व्यय किया गया;

(ग) वर्ष १९६२-६३ मेंसे उत्तर प्रदेश खादी तथा ग्रामोद्योग बोर्ड ने कौन सी परियोजनायें आरम्भ कीं; और

(घ) विभिन्न परियोजनाओं के फल-स्वरूप कितने व्यक्तियों को रोजगार मिला ?

उद्योग मंत्री (श्री कानूनगो) : (क) १५.७३ लाख रु० ।

(ख) से (घ) जानकारी इकट्ठी की जा रही है तथा यथा समय उसे सदन के सम्मुख रख दिया जायगा ।

खादी तथा ग्रामोद्योग

१६००. श्री कछवाय : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी तथा ग्रामोद्योग बोर्ड के सदस्यों की संख्या २५ से बढ़ा कर ४७ कर दी गई है ; और

(ख) गत तीन वर्षों में इन सदस्यों पर कितना व्यय हुआ ?

उद्योग मंत्री (श्री कानूनगो) : (क) जी, हां ।

(ख) वर्ष

राशि

(लाख रु० में)

१९६०-६१

१.२३

१९६१-६२

१.४२

१९६२-६३

१.३६

Cement Factory at Abu Road

1601. **Shri S. M. Banerjee:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that approval for the establishment of a new cement factory at Abu Road, Rajasthan was given to Jaipur Udyog Ltd., Sewai Madhopur and whether prospecting licence was also granted to the firm;

(b) whether the firm made arrangements for prospecting lime stone to establish the factory; and

(c) the reasons for the cancellation of the approval?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) Approval for the establishment of the new cement factory was given by the Central Government. According to the report submitted by the firm, the prospecting licence was granted by the State Government.

(b) This is what the firm stated.

(c) On the basis of the progress made, Government considered that the proposed factory was not likely to be set up quickly.

Establishment of cement factory in Purulia District

1602. **Shri S. M. Banerjee:** Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether his attention has been drawn to a news item in the Patriot dated 8th August, 1963 that a licence formally granted to a particular firm for the establishment of a cement factory in Purulia District, West Bengal is being cancelled; and

(b) if so, the reasons for the cancellation of the licence?

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): (a) Yes, Sir.

(b) No formal licence has been granted so far for the establishment

of a cement factory in Purulia district. Only a letter of approval has been issued. The cancellation of this letter is under examination in the light of the progress made so far.

Abolition of Supervisory System in Cotton

1603. Shri Firodia: Will the Minister of International Trade be pleased to state:

(a) whether in view of comfortable carry over of stocks of cotton and expected good cotton crop, Government propose to abolish the supervisory system and compulsory survey system which was introduced at the request of the mills in order to curb the rising prices spurred by lean crop; and

(b) whether Government have received any request in this respect from All India Conference of cloth merchants, Vidharbha cotton trade and mills from Southern area?

The Minister of International Trade (Shri Manubhai Shah): (a) No, Sir. Government have, however, already announced their decision to continue the schemes with certain modifications which have been made with a view to avoiding undue hardship to cotton growers and the trade. As the crop is estimated to be satisfactory, the scheme, while maintaining its basic aspects of quality control and grading, will not cause any hardship to growers or other interests.

(b) Yes, Sir. Government have received a request in this regard only from the Vidarbha cotton trade.

Rourkela Steel

1604. Shri P. C. Borooah: Will the Minister of Steel and Heavy Industries be pleased to state:

(a) whether it is a fact that steel from the Rourkela Steel Plant is supplied to the industries in Assam at prices higher than those from other steel plants (public as well as private sectors) in the country;

(b) if so, the reasons therefor;

(c) whether Government have received any representations from the industries in Assam (Jorhat) in this regard; and

(d) if so, Government's decision thereon?

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): (a) to (d). Till 22-4-1963, Rourkela Steel Plant was charging from consignees in Assam, other than stockists, the difference in freight between the all rail route and the rail-cum-river route the latter of which is higher. This was strictly in accordance with the regulations on the subject in force at the time. On receipt of representations from industrial units in Assam against this extra freight levy, Government decided that with effect from 22.4.63, the extra freight should also be met, from the Iron and Steel Equalisation Fund and should not be charged to consumers.

Removal of Director from Company's Management

1605. Shri P. C. Borooah: Will the Minister of Industry be pleased to state:

(a) whether Government propose to amend the law to assume powers to remove any director from a company's management considered responsible for fraudulent or dishonest practices; and

(b) if so, the steps taken in the matter?

The Minister of Industry (Shri Kanungo): (a) and (b). Following the recommendations made by the Vivian Bose Inquiry Commission and the Daphtary-Sastri Committee, Government are considering the various proposals to amend the Companies Act. The suggestion to assume powers to remove any director from a company's management will be considered along with the other proposals.